

Badanalla Irrigation Project

2. SHRI GIRIDHAR GOMANGO-
Will the Minister of IRRIGATION be
pleased to state:

(a) the measures taken by the Government of Orissa for execution of Badanalla Medium Irrigation Project after the clearance from the Planning Commission;

(b) the reasons for delay for taking investment decision of the project for execution by the Government of Orissa therefor;

(c) money provided after inclusion of the project in Sixth Plan of that State Plan and the amount spent so far;

(d) funds proposed from State Plan and World Bank loan for the project; and

(e) when the State Government propose to start execution and completion of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) to (e). The Badanalla Project was approved by the Planning Commission in January, 1981 for an estimated cost of Rs. 11.39 crores and the project has already been taken up for execution by the Government of Orissa. An expenditure of Rs. 50 lakhs was incurred on the project during the year 1980-81 and the outlay approved for 1981-82 is Rs. 2 crores. The total outlay provided for the project in the Sixth Plan is Rs. 10.50 crores. The project is likely to be completed in the beginning of Seventh Plan.

The Badanalla Project has been included for credit assistance from the World Bank. This assistance would, however, be available for the project after some technical aspects relating to the project as called for by the World Bank, are finalised.

Levy of development charges on Krishan Nagar Colony, Delhi

3. SHRI JITENDRA PRASAD :
Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the development charges levied by the Delhi Administration per square yard for Krishan Nagar Colony since 1962;

(b) whether the Administration is contemplating to levy the same development charges on the old plots of Krishan Nagar Colony purchased in 1962 but recently adjusted in the regularisation plan; and

(c) if not, the reasons thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Administration has reported that development charges are levied by the Municipal Corporation of Delhi and Delhi Development Authority in their respective jurisdiction. The Municipal Corporation of Delhi has reported that Krishan Nagar Colony situated in trans-Yamuna area was regularised by its Standing Committee on 5-8-60. The Municipal Corporation of Delhi has also stated that development charges from house/plot owners amounting to Rs. 1.48 per square yard are collected by its Building Department in various zones at the time of sanctioning building plans. The Development charges for water and sewerage are levied by the Delhi Water Supply & Sewage Disposal Undertaking separately.

(b) and (c). A revised regularisation plan for adjustment of built up plots in the sites earmarked for community facilities previously was approved by the standing Committee of the Municipal Corporation of Delhi on 17-3-77. The Municipal Corporation of Delhi has stated that development charges to be levied on these plots which have now been adjusted, have not yet been fixed.